

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT APPLICATION NO.104 OF 2003

IN

ORIGINAL APPLICATION NO.1293 OF 2000
ALLAHABAD THIS THE 14TH DAY OF FEBRUARY,2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN
HON'BLE MR. S. C. CHAUHAN, MEMBER-A

Gajendra Singh Chandel,
Son of Shri Jagat Singh Chandel,
resident of village and Post Sakhrej,
District-Kanpur, presently working
as E.D.B.P.M. Sadhrej,
P.O.-Kanpur.

..... .Applicant

(By Advocate Shri K.K. Tripathi)

Versus

1. Neelam Srivastava, P.M.G. Kanpur.
2. Neelam Srivastava, Officiating C.P.M.G.,
Kanpur, Region Kanpur.
3. H.P. Sharma, C.P.M., Kanpur.

..... . Respondents

(By Advocate Sri A. Srivastava)

O_R_D_E_R

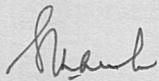
HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

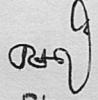
By order dated 25.05.2001, the Tribunal, while
disposing the original application no.1293 of 2000
Ram Sanhi and 12 others Versus Union of India and
three others, directed the respondents to consider the
case for appointment of the applicants as per rules,
when the ban is lifted or it is proposed to fill up

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the post on the basis of review. The respondents considered the matter and passed a reasoned order dated 2/9.10.2003. The representation of the applicants for absorption has been rejected by means of the said order.

2. In the circumstances, therefore, no case for contempt is made out. The Contempt Petition is, therefore dismissed. Notices are discharged.


Member-A


Vice-Chairman

/ns/